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**(2020) 06 SEBI CK 0016**

**In the Securities Appellate Tribunal Mumbai**

**Case No : Appeal (L) No. 174 Of 2020**

Bhavin Sureshbhai Thakkar

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 16-06-2020

**Acts Referred:**

**Citation :** (2020) 06 SEBI CK 0016

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

**Bench :** Full Bench

**Advocate :** Deepak Dhane, Vidhi Singh, Kinjal Bhatt, Vidhi Partners

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## **Judgement**

1. Connect with Appeal (L) No. 172 of 2020.
2. Learned counsel for the appellant is allowed four weeks time to file a reply. Three weeks thereafter to the appellant to file a rejoinder.
3. List for admission and for final disposal on August 10, 2020 through video conference or through physical hearing depending on the prevailing situation. Parties will take necessary instructions from the Registrar of this Tribunal 48 hours before the date fixed.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.